

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 110
(IB)-983(PB)/2019

IN THE MATTER OF:

M/s. Shrinath Rotopack (P) Ltd. Applicant/petitioner
Vs.
M/s. Shakti Bhog Foods Ltd. Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 08.05.2019

Coram:

Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)

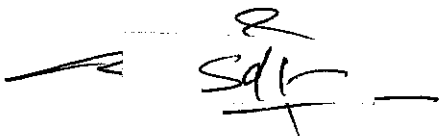
PRESENT:

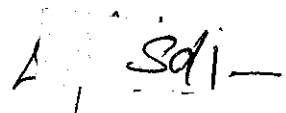
For the Petitioner Mr. Rohit Rathi, Adv.
For the Respondent

ORDER

Ld. Counsel for the petitioner placed a copy of the order passed by Hon'ble Delhi High Court on 18.01.2018 ordering the winding up of the corporate debtor and appointing Official Liquidator with all appropriate powers to proceed with the matter. Based on the facts he has also placed a copy of the order of Hon'ble NCLAT passed on 12.03.2018 issue and makes further request to withdraw the petition with liberty to proceed and approach the appropriate forum including Adjudicating Authority and Official Liquidator. The request for withdrawal is granted with liberty to move appropriate forum.

CP. No. (IB)-983(PB)/2019 disposed of in terms of the above order.


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)


(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)